

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2469
ANSWERED ON:16.08.2011
MONITORING OF TRUST FUNDING
Tagore Shri Manicka

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government monitors the functioning and funding of various trusts in order to curb anti-social activities in the country;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (c): Yes, Madam. The Government monitors the receipt and utilisation of foreign contributions being received by any `person` in the Country through the Foreign Contribution (Regulation) Act, 2010 and Foreign Contribution (Regulation) Rules, 2011 framed under the Act. Besides FCRA, 2010 and FCRR, 2011, various laws of the land such as Unlawful Activities (Prevention) Act, Prevention of Money Laundering Act, Indian Penal Code and State Local Laws form the legal structure for monitoring the functioning of associations/Trusts for curbing anti-social activities in the Country.